

1	2	3	4	5	6	7	8
5.	Gantur	41.80	61.39	49.16	55.48	40.14	43.56
6.	Krishna	41.80	61.39	49.16	54.69	40.14	43.56
7.	Kurnool	40.52	59.52	47.68	54.00	38.92	42.34
8.	Nellore	40.52	59.52	47.68	54.00	38.92	42.34
9.	Prakasam	41.80	61.39	49.16	55.48	40.14	43.56
10.	Srikakulam	41.80	61.39	49.16	55.48	40.14	43.56
11.	Vishakhapatnam	41.80	61.39	49.16	55.48	40.14	43.56
12.	Vizianagaram	40.52	59.52	47.68	54.00	38.92	42.34
13.	West godavari	41.80	61.39	49.16	50.86	40.14	43.56

#### **Issuance of landholding ID numbers**

2225. KUMARI SELJA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government is planning to issue a unique ID number for landholdings;

(b) if so, the details thereof;

(c) the time by which Government is planning to roll out and complete the process;

(d) the agency which would be given the authorisation to collect the data; and

(e) on what basis and to whom would the unique ID number be issued?

THE MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR): (a) to (e) The subject of 'Land' and its management falls within the legislative and administrative jurisdiction of the respective States as provided under Entry Numbers 18 and 45 of List II (State list) of the Seventh Schedule to the Constitution. The Central Government, through the Digital India Land Records Modernisation Programme, a Central Sector Scheme, is providing financial assistance to the states *inter alia* for Computerisation of land records including assigning unique identification numbers to the land parcels.